

DIVISION BENCH  
COURT - I

O-235

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/450(KB)2020  
COMP.APPL/112(KB)2023,  
COMP.APPL/82(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	MANOJ KUMAR AGARWAL AND CO VS MOHANI TEA LEAVES PRIVATE LIMITED AND ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

**Appearances (via video conferencing/physically)**

Mr. Jishnu Chowdhury, Adv. : For Petitioner  
Mr. Shaunak Mitra, Adv.  
Mr. Dripto Majumdar, Adv.  
Mr. Patita Paban Bishwal, Adv.

Mr. Saurav Jain, Adv. : For RCA  
Ms. Pallavi Tayal Chadda, Adv.

Mr. Rahul Parasrampuria, Adv. : For Respondent No. 3  
Ms. Saloni Agarwal, Adv.

Mr. Ankur Goel, Adv. : For R2 in COMP.APPL/112(KB)2023

**ORDER**

1. Ld. Counsel for the parties present.
2. Pleadings are complete.
3. Respondent No. 7 seeks two weeks final opportunity to file its reply affidavit. Time is allowed. If the reply affidavit is not filed within this period, right to file the same shall stand closed.
4. Hard copy of reply affidavit by respondent No. 2 be filed within three days. Right to file reply affidavit by respondent No. 3 is closed in terms of order dated 29<sup>th</sup> of January, 2024.
5. Post this matter on **16/5/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**